

**HIGH COURT OF TRIPURA**  
**AGARTALA**

No. F. 40 (1)-HCT/Judl/ROSTER/2018/ 2094

March 03, 2018

Following roster shall be observed with effect from **5<sup>th</sup> March, 2018** till further order:—

<b><u>Division Bench</u></b>	
<b>Hon'ble the Chief Justice</b> <b>Hon'ble Mr. Justice S. Talapatra</b>  <b>(Court No.1)</b>  <b>Tuesday &amp; Wednesday</b> <b>From 10.30 AM to 01.15 PM</b>	Will take up:  All Part-I; and Part-II matters specified under the <b>Heading A.</b>
<b><u>Single Benches</u></b>	
<b><u>Single Bench-I</u></b> <b>Hon'ble the Chief Justice</b>  <b>(Court No.1)</b>  <b>Monday, Thursday &amp; Friday</b> Whole Day  AND  <b>Tuesday &amp; Wednesday</b> <b>From 02.00 PM to 04.30 PM</b>	Will take up:  (1) All Part-I matters relating to WP (C) Cases; (2) All MAC Appeals (Part-I & Part-II matters); (3) Part-II matters specified under the <b>Heading B</b> ; (4) All Misc. Applications for early Hearing; (5) All civil cases arising out of orders passed by the Subordinate Court in any case pending before it; (6) All matters which cannot be taken up by the other Hon'ble Judge(s).
<b><u>Single Bench-II</u></b> <b>Hon'ble Mr. Justice S. Talapatra</b>  <b>(Court No.2)</b>  <b>Monday, Thursday &amp; Friday</b> Whole Day  AND	Will take up:  (1) All Part-I Civil Cases, except MAC Appeals; (2) All Criminal Cases (Part-I & Part-II matters); (3) Part-II matters specified under the <b>Heading C</b> ; (4) All Part-I matters; and Part-II matters (specified under the <b>Heading B</b> ) which cannot be taken up by Hon'ble the Chief Justice; and

**Tuesday & Wednesday**  
**From 02.00 PM to 04.30 PM**

(5) Any other matter specially assigned by Hon'ble the Chief Justice.

**NOTE. I**

**Division Bench matters**

1. All Part-II matters relating to **Matrimonial Appeal** and **Criminal Appeal (J)** will be listed for Hearing on priority basis.
2. If **Hon'ble the Chief Justice** is on leave or not in station on Tuesday & Wednesday, there will be no sitting of the Division Bench on those days. In that case, Hon'ble Mr. Justice S. Talapatra will sit in the Single Bench at 10.30 AM.
3. If **Hon'ble Mr. Justice S. Talapatra** is on leave or not in station on Tuesday & Wednesday, there will be no sitting of the Division Bench on those days. In that case, Hon'ble the Chief Justice will sit in the Single Bench at 10.30 AM.

**Single Bench matters**

4. If **Hon'ble the Chief Justice** is on leave or not in station on Monday, Thursday & Friday, then all matters of His Lordship, except urgent matters, if any, shall be listed as and when the Business of the Court permits. Urgent matters, if any, shall be listed before Hon'ble Mr. Justice S. Talapatra on those days.
5. If Hon'ble Mr. Justice S. Talapatra is on leave or not in station on Monday, Thursday & Friday, then all matters of His Lordship, except urgent matters, if any, shall be listed as and when the Business of the Court permits. Urgent matters, if any, shall be listed before Hon'ble the Chief Justice on those days.
6. Part-heard/specially assigned matters will continue to be listed before the same Bench regardless of change of Roster unless otherwise directed by Hon'ble the Chief Justice.

**NOTE. II**

1. So far as Part-II matters are concerned, the practice of filing 'Mention Memo' for early hearing of cases/preponement/hearing of cases out of turn etc., shall not be allowed. However, if the parties desire to have their case listed out of turn for early hearing, they may file Interim Applications which will be heard by Hon'ble the Chief Justice.
2. So far as Part-I matters are concerned, all Mentions are to be made at 10.30 am positively for listing the cases on the following day, otherwise the cases will be listed on the succeeding day.
3. Memo for citation of cases relied on by the parties as authority in their favour must be supplied to the Court Master/Bench Clerk of the respective Court well in advance.
4. All the cases will be listed before the Hon'ble Court as per the seniority of the respective cases subject to which are fixed by the Hon'ble Court.

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5. All Cross Objection (CO) Cases shall be listed along with the connected Main Case pending for adjudication. In the event the main case is found to be disposed of, the connected Cross Objection Case(s) may, however, be listed before the same Bench which disposed of the main case. If Bench is not available, then order be obtained from the Hon'ble the Chief Justice.
6. No Interlocutory Application in a pending matter will be entertained unless copy thereof is furnished to all the parties represented by Counsel through counsel, junior of counsel or licensed clerk of counsel by taking his signature on the original.
7. Left Over (LO)/Not Reached (NR) matters shall not be dropped from the Cause List. Matters shall continue to be in the Cause List of the same Bench and shall be placed before the same Bench on the next date when the Bench is available (Ref. Order No.31, dated 26.04.2013).
8. Any Part-I matter arising subsequently out of any case specified under the Heading- B & C will be listed before that very Bench where the Part-II matter is assigned/pending.
9. All Review matters shall be listed before the same Bench which passed the order regarding which review has been sought for. In case the order was passed by a Bench of Hon'ble Single Judge who has retired or is not available in the High Court, then the matter shall be placed before the Hon'ble Chief Justice on the judicial side. Rest will be guided by the Order No. 15, dated 25.04.2013 issued by this Registry in this regard.
10. All the fixed-date matters will be listed before the Bench having the roster on the date so fixed.
11. Any matter regarding listing which is not covered by this Roster will be placed before Hon'ble the Chief Justice on the administrative side for His Lordship's kind direction.

By order,

Sd/-

(A. Debbarma)  
Registrar (Judicial)

No. F. 40 (1)-HCT/Judl/ROSTER/2018/2095-2123

March 03, 2018

Copy to: -

01. The Advocate General, State of Tripura, Agartala;
02. The President, High Court Bar Association, Agartala;
03. The Secretary, High Court Bar Association, Agartala;
04. The President, Tripura Bar Association, Agartala;
05. The Secretary, Tripura Bar Association, Agartala;
06. The Chairman, Bar Council of Tripura, Agartala;
07. The Asst. Solicitor General, Govt. of India, High Court of Tripura, Agartala;
08. The Public Prosecutor, High Court of Tripura, Agartala;
09. The Govt. Advocate, High Court of Tripura, Agartala;
10. The Registrar (Vigilance), High Court of Tripura, Agartala;

11. The Secretary to the High Court Legal Services Committee, High Court of Tripura, Agartala;
12. The Principal Secretary to Hon'ble the Chief Justice, High Court of Tripura, Agartala;
13. The Registrar (Admn., P&M), High Court of Tripura, Agartala;
14. The Senior Protocol Officer, High Court of Tripura, Agartala;
15. The Joint Registrar, High Court of Tripura, Agartala;
16. The Deputy Registrar(s), High Court of Tripura, Agartala;
17. The Chief Librarian, High Court of Tripura, Agartala;
18. The Secretary to Hon'ble Mr. Justice S. Talapatra, Judge, High Court of Tripura, Agartala;
19. The Secretaries to the Hon'ble Judges, High Court of Tripura, Agartala;
20. The Secretary attached with the Registrar General, High Court of Tripura, Agartala;
21. All the Assistant Registrars, High Court of Tripura, Agartala;
- ✓ 22. The System Analyst, High Court of Tripura, Agartala with a direction to upload the Notification in the official website of the High Court of Tripura;
23. All the Superintendents, High Court of Tripura, Agartala;
24. The Sr. Grade Translator-cum-I/C. Paper Book Section, High Court of Tripura, Agartala;
25. The Court Master(s), High Court of Tripura, Agartala;
26. The Bench Clerk(s), High Court of Tripura, Agartala;
27. All the Bench Sections, High Court of Tripura, Agartala,
28. Notice Board of the Court-house; and
29. Order File.

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**(A. Debbarma)**  
Registrar (Judicial)

**A: Matters to be taken up by the Division Bench headed by Hon'ble the Chief Justice**

**Civil Cases (DB matters)**

1.	FAO	All	03
2.	ITA	All	Nil
3.	CRP	All	07
4.	REV. PET	All	02
5.	CONT. CAS (C)	All	Nil
6.	RFA	All	36
7.	ARB. A	All	01
8.	MAT. APP.	All	16
9.	MFA	All	01
10.	FA	All	22
11.	W.P (C)	All	61
12.	WA	All	174
13.	WP (C) (PIL)	All	05
14.	WP (C) (CAT)	All	Nil
15.	WP (C) (HC)	All	Nil
<b>Sub Total</b>			<b>328</b>

**Criminal Cases (DB matters)**

1.	WP (CRL)	All	Nil
2.	CONT. CAS (CRL)	All	Nil
3.	CRL. A (J)	All	192
4.	CRL. A	All	35
5.	CRL. REV. P	All	02
6.	CRL (D) REF	All	Nil
7.	CRL LP	All	Nil
<b>Sub Total</b>			<b>229</b>
<b>TOTAL (Civil &amp; Criminal)</b>			<b>557</b>

**B: Matters to be taken up by the Single Bench headed by Hon'ble the Chief Justice**

**Civil Cases (SB matters)**

1.	WP(C)	Upto the year 2015	108
2.	ARB. P	All	Nil
3.	MAC. APP	All	115
4.	LA APP	Upto the year 2015	42
5.	Tr. P (C)	All	Nil
<b>TOTAL</b>			<b>265</b>

**C: Matters to be taken up by the Single Bench headed by Hon'ble Mr. Justice S. Talapatra**

**Civil Cases (SB matters)**

1.	W.P (C)	2016	63
2.	RSA	Upto the year 2015	60
3.	CRP	All	04
4.	RFA	Upto the year 2015	05
5.	MFA (EC/WC)	All	17
6.	MFA/MFA (FA)	All	02
7.	FAO	All	01
8.	SAO	All	01
<b>Sub Total</b>			<b>153</b>

**Criminal Cases (SB matters)**

1.	CRL. A (J)	All	10
2.	CRL. A	Upto the year 2016	36
3.	Tr. P (CRL)	All	Nil
4.	CRL. REV. P	Upto the year 2016	50
5.	CRL. PETN	All	10
6.	CRL. LP	All	Nil
<b>Sub Total</b>			<b>106</b>
<b>TOTAL (Civil &amp; Criminal)</b>			<b>259</b>

**NB.** The pendency of cases as shown above is as on 28.02.2018.